NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 33

C.P. (IB)/1215(MB)2022

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.06.2024**

NAME OF THE PARTIES: ENCORE ASSET RECONSTRUCTION COMPANY PRIVATE LIMITED V/s D S KULKARNI & COMPANY THROUGH ITS PARTNERS MR. DEEPAK S. KULKARNI AND MRS. HEMANTI D. KULKARNI

Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Atul Gupta, Ld. Counsel for Financial Creditor present. Ms. Ankit Pitti, Ld. Counsel for the Personal Guarantor present.
2. Ld. Counsel for the Financial Creditor informs that the copy of reply was served yesterday night, therefore, seeks time to peruse the same.
3. List this matter for further consideration on **26.06.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/NP/